

MR. SPEAKER : I technically you want to object you have that right. There is no denying that fact. I thought it was an agreed amendment.

SHRI NAMBIAR : Sir, very often resolutions loosely worded are coming and without reference to the rules of procedure these are admitted, and they are being discussed. That way we are creating a lot of precedents. Only yesterday I pointed out one thing. Today this is another thing. Day by day this is going on and what is going to happen is that there will be no rules of procedure and then nothing could be done. I would, therefore, request them to accept this amendment.

SHRI Y. B. CHAVAN : Sir, I have no objection in accepting the amendment moved by Shri Limaye.

MR. SPEAKER : On your recommendation, Shri Nambiar, they have accepted Shri Madhu Limaye's amendment. I shall put it to the vote of the House. The question is:

That in the resolution,—

*for* "recommends to the Government the evolving of a special machinery and the taking of effective measures by suitable legislation to arrest this growing phenomenon which is assuming alarming proportions so that the country can function on sound and healthy lines of parliamentary democracy".

*substitute—*

"make recommendations in this regard". (3)

*The motion was adopted*

MR. SPEAKER : I shall put the resolution as amended to the vote of the House. The question is:

"This House is of opinion that a high level Committee consisting of representatives of political Parties and constitutional experts be set up immediately by Government to consider the problem of legislators changing their allegiance from one party to another and their frequent crossing of the floor in all its aspects and make recommendations in this regard."

*The motion was adopted.*

17·48 hrs.

#### RESOLUTION RE: IMPLEMENTATION OF SAHIBINADI SCHEME

SHRI GAJRAJ SINGH RAO (Mehendragarh) : Mr. Speaker, Sir, I beg to move:

"This House is of opinion that, with a view to provide irrigation and drinking water facilities to backward areas of Haryana (Rewari and Jhajjar Tehsils) and Alwar District of Rajasthan and in order to avoid constant flooding of Najafgarh area of Delhi State and damage to Railway line (meter gauge), implementation of Sahibinadi scheme (raising Bunds etc.) is of urgent necessity and importance and urges upon the Government its speedy completion and effective utilisation."

MR. SPEAKER : He may continue his speech next time. We may take up the half-an-hour discussion.

17·49 hrs.

#### \*RELEASE OF EMERGENCY COMMISSIONED OFFICERS

DR. KARNI SINGH (Bikaner) : Mr. Speaker, Sir, the entire nation has been exercised and upset by the stand taken by the Government to release thousands of Emergency Commissioned Officers from the armed forces. I am glad that the House will have an opportunity to discuss this very important matter that is affecting the minds of not only the officers in our armed forces who have fought bravely for the country but also Members of Parliament here who feel very strongly on this matter. I must say that the armed forces, our brave boys who have enrolled in the army, navy and air force, to defend the vast frontiers of this country have from time to time received a raw deal at the hands of the Government.

I shall take you back 17 to 20 years when, at the time of the integration of the Indian States, the former State Forces were merged into the Indian Army. At that time, the officers and men of that service, who were as good as anybody else in the Indian Army, had 25 per cent of their services taken away, and that affected their seniority considerably.